

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P No. 281/(MAH)/2017

CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2017

NAME OF THE PARTIES: M/s. Alliance Holdings Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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Order

TCSP No. 281/230-232/NCLT/MB/MAH/2017

TCSP No. 282/230-232/NCLT/MB/MAH/2017

On the submission the petitioner Counsel made that the Hon'ble High Court, Bombay has already admitted, whereas the Chartered Accountant could not be appointed to assist the OL in filing the Report thereby, this Bench hereby appointed M/s. Samria & Co. Chartered Accountants with a remuneration of ₹1,50,000 to assist the OL in filing the Report within 30 days hereof with a clarification that if Report does not reach within the prescribed time as mentioned in the section of law, it will be presumed that there is no objection from the OL to the Scheme sought by the Petitioner Company.

At request of the Petitioner Counsel, this Bench hereby directs the Regional Director and the Official Liquidator to file their Reports two days before next date of hearing.

List this matter for final disposal on 8.3.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)